

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 155
TO BE ANSWERED ON 30/07/2015

VIGILANCE & MONITORING COMMITTEE

*155. SHRI LAXMAN GILUWA:
SHRI CHANDRAKANT KHAIRE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the utilization of funds for the rural development schemes are monitored through District Level Vigilance and Monitoring Committees and if so, the details thereof;
- (b) whether any complaints in regard to irregularities in the functioning of the Vigilance and Monitoring Committees have been received from various quarters including public representatives during the last three years and the current year and if so, the details thereof, State/UT-wise;
- (c) the steps taken by the Government to monitor the proper utilization of rural development funds and expedite the rural development works; and
- (d) the success achieved as a result thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI BIRENDER SINGH)

- (a) to (d): A statement is laid on the Table of the House.

Statement referred in reply to parts (a) to (d) of Lok Sabha Starred Question No. 155 due for answer on 30.07.2015.

(a) : Yes, Madam. The District Level Vigilance and Monitoring Committees closely reviews the flow of funds including the funds allocated, funds released by both Centre and the State, utilization and unspent balances under each Scheme in a prescribed format (Annexure-I). The Member Secretary of the District Vigilance & Monitoring Committee should place the same, duly filled in, before the Committee to facilitate the meeting.

(b) : No, Madam. The Ministry of Rural Development has not received any complaint regarding irregularities in the functioning of the Vigilance and Monitoring Committees.

(c) & (d): The Ministry has evolved a comprehensive multi-level and multi-tool system of Monitoring of the implementation of its programmes. A Brief of the Monitoring System is given at Annexure-II.

Annexure-I

Annexure referred in reply to part (a) of Lok Sabha Starred Question No. 155 due for answer on 30.7.2015

Financial Progress in programmes to be monitored by the VMC in the district during the Year

Year

Upto Month.....

(Rs. in Lakh)

Minist	Sl. No	programme	Op. Bal. as on 1/4/.....	Allocation		Releases		Total Available Funds	Expenditure	% Expenditure to Avail. funds
				Central	State	Central	State			
MoRD	1	MGNREGA		N/A	N/A					
	2	IAY								
	3	NRLM								
	4	NSAP								
	5	PMGSY								
	6	IWMP		N/A	N/A					
	7	NLRMP		N/A	N/A					
MoDWS	8	NRDWP								
	9	NBA		N/A	N/A					
	10	Others								

Annexure-II

Annexure referred in reply to parts (c) & (d) of Lok Sabha Starred Question No. 155 due for answer on 30.7.2015

Brief of the Monitoring system

The different measures of monitoring for proper utilization of funds and the performance of the programmes are given below:

- i. **On-Line Reporting through MIS** for individual programmes viz., Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Rural Livelihood Mission (NRLM), Indira Aawas Yojana (IAY) and National Social Assistance Programme (NSAP) monitors financial and physical achievements and process related parameters of the programmes.
- ii. **Utilization Certificates/Audit Reports** to check that the funds have been utilized for the purpose for which these were sanctioned and no diversion has been made.
- iii. **Deen Dyal Upadhyay-Grameen Kaushalya Yojana** has a three tier concurrent mechanism for monitoring for ensuring quality of the skill development programme, including placement of candidates. Each placement is required to be tracked for a period of one year. The first level of concurrent monitoring is undertaken by an in-house Q-Team of the Project Implementing agency. At the second level, monitoring is undertaken by the State Rural Livelihoods Mission/State Nodal agencies(NIRD) and NABCONS undertake monitoring at third level. The entire process of monitoring is regulated in terms of a Standard Operating Procedure notified by the Ministry. Apart from this quality of training is ensured through assessment and Certification of curriculum and candidates in terms of NCVT and SSC standards. Funds are released to Project Implementing agency only on the basis of achievement of milestones for the project defined in DDU-GKY after undergoing aforementioned concurrent monitoring.
- iv. **Performance Review Committee** headed by Secretary(RD) and representation of State Secretaries, in-charge of rural development Committee reviews the performance of various programmes being implemented in States/UTs, and appropriate recommendations were made for corrective action, wherever found necessary.

In addition, the Minister of Rural Development and the Ministers of State for Rural Development visit States/UTs to review the performance of various Rural Development programmes. Such review meetings provide valuable inputs on the implementation of the programmes. The need for ensuring better utilization of funds and delivery of benefits to the target groups is emphasized in these review meetings. Also senior officers of the Ministry visit States/Districts to monitor the implementation of the rural development programmes.
